MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 29th December 1984

G.S.R. 1843. — In exercise of the powers conferred by section 10 of the Dadra and Nagar Haveli Act, 1961 (35 of 1961), the Central Government hereby extends to the Union territory of Dadra and Nagar Haveli the Essential Commodities Act, 1955 (10 of 1955), as at present in force in the State of Gujarat (hereinafter referred to as the said Act), subject to the following modifications, namely:—

Modifications

(1) Any reference in the said Act to a law not in force, or to a functionary not in existence, in the Union territory of Dadra and Nagar Haveli shall be construed as a reference to the corresponding law in force, or to the corresponding functionary in existence, in that Union territory:

Provided that if any question arises as to who such functionary is, the decision of the Administrator of Dadra and Nagar Haveli thereon shall be final.

(2) In sub-sections (2) and (3) of section 12A of the said Act, after the words and figures "Code of Criminal Procedure, 1898," the words "or in any other law for the time being in force" shall be inserted.

(3) Section 16 of the said Act shall be omitted.

A. D. PANDE, Jt. Secy.